

STATEMENT SHOWING ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES, PROMISES ETC. GIVEN DURING VARIOUS SESSIONS OF LOK SABHA

अम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारंग साय) : मैं लोक सभा के विभिन्न सत्रों में मंत्रियों द्वारा दिये गये

(1) विवरण संख्या 27	दसवां सत्र: 1974	} पांचवीं लोक सभा
(2) विवरण संख्या 28	तेरहवां सत्र: 1975	
(3) विवरण संख्या 7	सत्रहवां सत्र 1976	
(4) विवरण संख्या 5	पहला सत्र 1977	} छठी लोक सभा
(5) विवरण संख्या 7	दूसरा सत्र 1977	
(6) विवरण संख्या 2	तीसरा सत्र: 1977	

[Placed in Library. See No. LT-1550/78].

PAPERS RE: EMPLOYEES PROVIDENT FUND SCHEME

DR. RAM KIRPAL SINHA: I beg to lay on the Table:—

(1) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1971-72.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers. [Placed in Library. See No. LT-1551/78].

(2) A copy of the Annual Report (Hindi and English versions) for the year 1976-77 on the working of the Employees' Provident Funds Scheme, 1952, the Employees' Family Pension Scheme, 1971 and the Employees' Deposit Linked Insurance Scheme, 1976. [Placed in Library. See No. LT-1552/78].

(3) A copy of Notification No. G.S.R. 1710 published in Gazette of India dated the 24th December, 1977 containing corrigendum to Notification No. G.S.R. 1229 published in

विभिन्न आपवासनों/वचनों तथा की गई प्रति-ज्ञाओं पर सरकार द्वारा की गई कार्यवाही दर्शाने वाले निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

Gazette of India dated the 17th September, 1977, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-1553/78].

(4) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

(i) The coal Mines Bonus (Amendment) Scheme, 1977 published in Notification No. G.S.R. 1230 in Gazette of India dated the 17th September, 1977, together with a corrigendum thereto published in Notification No. G.S.R. 36 in Gazette of India dated the 7th January, 1978.

(ii) The Assam Coal Mines Bonus (Amendment) Scheme, 1977, published in Notification No. G.S.R. 1233 in Gazette of India dated the 17th September, 1977, together with a corrigendum thereto published in Notification No. G.S.R. 37 in Gazette of India dated the 7th January, 1978.

(iii) The Assam Coal Mines Bonus (Second Amendment)

Scheme, 1977, published in Notification No. G.S.R. 38 in Gazette of India dated the 7th January, 1978.

[Placed in Library. See No. LT-1554/78].

PREVENTION OF FOOD ADULTERATION (3RD AMDT.) RULES, 1977 AND DRUGS AND COSMETICS (6TH AMDT.) RULES, 1977.

स्वास्थ्य और परिवार कल्याण मंत्रालय में
राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा
पटल पर रखता हूँ :—

- (1) खाद्य अपमिश्रण निवारण अधिनियम 1954 की धारा 23 की उपधारा (2) के अन्तर्गत खाद्य अपमिश्रण निवारण (तीव्र सशोधन) नियम, 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 27 दिसम्बर 1977 के भारत के राजपत्र में अधिसूचना संख्या सा०सा०नि० 775(ड) में प्रकाशित हुए थे।

[Placed in Library. See No. LT-1555/78].

- (2) औषध तथा सौंदर्य प्रसाधन अधिनियम 1940 की धारा 38 के अन्तर्गत औषध तथा सौंदर्य प्रसाधन (छठा संशोधन) नियम 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 7 जनवरी 1978 के भारत के राजपत्र में अधिसूचना संख्या सा०सा०नि० 19 में प्रकाशित हुए थे।

[Placed in Library. See No. LT-1556/78].

12 03 hrs.

CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE

REPORTED OCCUPATION BY SOME FOREIGN
NATIONALS OF AN ISLAND TILANCHANG
IN THE NICOBAR GROUP OF ISLANDS

SHRI CHITTA BASU (Barasat):
I call the attention of the Minister of Defence to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported occupation by hundreds of foreign nationals of an Island named Tilanchang in Nicobar District near Camorta Island which was detected by Navy followed by arrest of 74 persons including children on 31st January, 1978 and steps taken by the Government to ensure the security and integrity of the nation."

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(PROF. SHER SINGH): Mr. Speaker, Sir, on 30th January, 1978, a routine patrol of coastal area by our Air Force reported boat activity about one mile west of Tillangchong in the Nicobar Group of Islands. A naval patrol boat was despatched immediately from Port Blair for investigation. On 31st January, 1978, the naval boat apprehended a fishing vessel 'LIDOMSIN', one sister boat and one out-boat. The boats were escorted to nearby Nancowrie Island. The boats had 74 personnel, which included 12 women and 28 children. It is learnt that the nationality of these personnel is Thai. All these persons were handed over to the Police at Nancowrie. It has been reported that these persons were produced before the Chief Judicial Magistrate who sentenced 49 of them to undergo rigorous imprisonment for six months under Section 14 of the Foreigners Act and three months rigorous imprisonment under Section 6(A) of Passport (entry into India)